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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

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O.A.No: 76/97:

Dt.of Decision : 10-1-97

V.Radhaiah

.. Applicant.

Vs

1. The Supdt. of Post Offices,  
Gudur Division,  
Gudur (NL)-101.

2. The Postmaster,  
Gudur H.O.,(N1)-524 101.

3. The Director of Postal Services,  
Vijayawada Region,  
Vijayawada-2.

4. The Union of India, Rep.by  
the Secretary, Dept. of Posts,  
Dak Bhavan, New Delhi-1.

.. Respondents.

Counsel for the Applicant : Mr.T.V.V.S.Murthy

Counsel for the respondents : Mr.N.R.Devaraj,Sr.CGSC.

CORAM:-

THE Hon. SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON. SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

M

ORDER

ORAL ORDER (PER HON.SHRI R.RANGARAJAN : MEMBER (ADMN.))


Heard Mr.T.V.V.S.Murthy, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

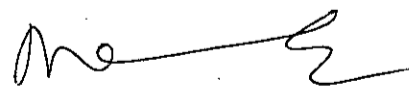
2. The applicant in this OA is working as EDMC under the control of R-1. The Postal Department had introduced Cycle Beat allowance abolishing Foot Beat allowance on account of cycle advance. The allowance, because of the introduction of the cycle beat was reduced from that of the allowance payable to him on the basis of the foot beat. The impugned order No.H-582 dated 21-03-94 (ANNEUXRE-1 to the OA), <sup>is to review</sup> reduced the allowances for the period mentioned therein. The contention and the prayer in this OA are similar to OA.717/96, which was decided on 19-06-96. Both the sides agree that it is a covered case.

3. In view of the above submission, the following direction is given:-

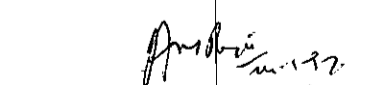
The reduced allowances for the applicant shall be effected from the date of issue of the respective impugned order by R-1 i.e., the Superintendent of Post Offices, Gudur Division, Gudur. The amount if any recovered retrospectively for the period prior to the issue of the respective impugned order, the same shall be paid back to the applicant within a period of three months from the date of receipt of a copy of this order.

4. The OA is ordered accordingly at the admission stage itself. No costs.

  
(B.S.JAI PARAMESHWAR)  
MEMBER (JUDL.) 10.1.97

  
(R.RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 10th January 1997.  
(Dictated in the open Court)

  
Dy. Registrar (3)

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Copy to:-

1. The Supdt of Post Offices, Guḍur Division, Guḍur.
2. The Postmaster, Guḍur .
3. The Director of Postal Services, Vijayawada Region, Vijayawada.
4. The Secretary, Dept. of Posts, Union of India, Dak Bhavan, New Delhi.
5. One copy to Sri. T.V.V.S.Murthy, advocate, CMT, Hyd.
6. One copy to Sri. N.K.Devaraj, Sr. CCSC, CMT, Hyd.
7. One copy to Library, CMT, Hyd.
8. One spare copy.

Rsm/-

10/1/97 (6)

TYPED BY                      CHECKED BY  
COMPILED BY                  APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:  
M(J)

DATED: 10/1/97

~~Order/Judgement~~ ✓

~~R.P/C.P/M.A.NO.~~

in

D.A.NO. 76/97

~~ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~DISMISSED FOR DEFAULT~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

II COURT

YLKR

*A/w [Signature]*

केन्द्रीय प्रशासनिक न्यायालय  
Central Administrative Tribunal  
दिल्ली/DELHI  
31 JAN 1997  
हैदराबाद न्यायपीठ  
HYDERABAD BENCH